

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION**

RAJYA SABHA

QUESTION NO 28.07.2009

ANSWERED ON

AGREEMENT BETWEEN KINGFISHER AND INDIAN AIRLINES .

2576

SHRI KRISHAN LAL BALMIKI

Will the Minister of HEALTH AND FAMILY WELFARE/CIVIL AVIATION be pleased to state :-

- (a) whether the ground handling operation of Kingfisher Airlines was handled by Indian Airlines under an agreement from 2005 to 2007;
- (b) the amount of handling charges during the said period; and
- (c) whether the amount of handling charges has already been paid to the Indian Airlines or not?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION

(SHRI PRAFUL PATEL)

(a) and (b): Yes, Sir. There was Ground Handling Agreement between erstwhile Indian Airlines and Kingfisher Airlines for the period 25th April, 2005 to 24th April, 2007 for provision of comprehensive ground services. The comprehensive Ground Handling charges were INR 24,500/- per departure.

(c): At the time of termination of Ground Handling Agreement between Indian Airlines and Kingfisher Airlines, an amount of Rs.7.48 crores was outstanding which is yet to be paid by Kingfisher Airlines.